

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 85923 of 2016

(Arising out of Order-in-Appeal No. CD/886/M-II/15 dated 20.10.2015
passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

M/s Pepsico (I) Holdings Pvt. Ltd.

.... Appellant

Versus

**Commissioner of Central Excise, Respondent
Mumbai-II**

Appearance:

Shri Gajendra Jain, Advocate for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86008 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**

Prasad